

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

26.06.2013

OA No. 487/2013

Mr. D.C. Gupta, Counsel for applicant.

The applicant has filed this OA against the action of the respondents whereby they have selected one Shri Tikam Singh, Private Respondent no. 5, for general Fire Fighting Court which is going to be held from 08.07.2013 at DRDO, Timarpur, Delhi ignoring the candidature of the applicant. The applicant has also given a legal notice for demand of Justice dated 17.06.2013 (Annexure A/1) in this regard but the same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the legal notice for demand of justice of the applicant dated 17.06.2013 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law before 08.07.2013.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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